

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (COD) No. 76794 of 2018
AND
Cus. Misc. Application No. 76287 of 2019
AND
Cus. Stay Application No. 76795 of 2018
AND
Cus. Appeal No. 78073 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/1877/2017
dated 17.11.2017 passed by the Commissioner of Customs (Appeals),
Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Majitha Enterprises

Opp, Gali Uppalan Guru Bazar,
Amritsar, Punjab, 143001

Respondent (s)

APPEARANCE :

Shri A. K. Singh, AC (AR) for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

ORDER NO. MO/76754-76756/2019 & FO/A/75955/2019

Date of Hearing/Decision : 25.07.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Appellant
for condoning the delay in filing the appeal before the Tribunal.

2. In view of the reasons as explained in the Miscellaneous Application,
the delay in filing the appeal is condoned. The Miscellaneous Application
(COD) is allowed.

Cus. Appeal No. 78073 of 2018

3. The Revenue has also filed Miscellaneous Application for withdrawal of their Appeal. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application and Stay Petition also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. V. Subba Rao)
Member (Technical)

Pooja